

घारण कर लेता है । इस लिए यह जरूरी हो गया है कि कौन यूनियन प्रतिनिधिक यूनियन है इस का फैसला करने के लिए कोई मशीनरी कायम की जाए या कोई इंतजाम किया जाए ।

बम्बई में बम्बई इंडस्ट्रियल रिलेशंस ऐक्ट है । यहां पर भूतपूर्व मजदूर मंत्री श्रीं शान्तिलाल जो बैठे हुए हैं । वह जानते हैं कि इस कानून को तहत एक बहुत ही तकशिल में जाकर कुछ एक मशीनरी तैयार की गई थीं । लेकिन इसका नतीजा यह हुआ कि कभी कभी कानून की निगाह में जो प्रतिनिधिक यूनियन है रिप्रिजेंटिव यूनियन है, उसको असल में मजदूरों का कोई समर्थन नहीं रहता । नतीजा यह होता है कि ये तथाकथित प्रतिनिधिक यूनियन समझोते करती जाती हैं और ठीक इन समझोतों के खिलाफ समुच्चय मजदूरों में असन्तोष उत्पन्न होता है और हड़तालें वगैरह भी होती हैं । इसलिए मैंने बम्बई इंडस्ट्रियल रिलेशंस ऐक्ट की जो धारा है प्रतिनिधिक यूनियन निश्चित करने के बारे में उसमें कुछ तब्दीली चाहो है और उम तब्दीली का स्वरूप यह है कि बिलेट द्वारा जो दो साल में एक दफा हो, यूनियनों के जो दावे हैं कि हम प्रतिनिधिक यूनियन हैं, उसके ऊपर मजदूरों को फैसला करने का मौका मिले ।

MR. DEPUTY-SPEAKER: He may continue his speech next time.

18.23 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha,

at its sitting held on Thursday, the 28th March, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Neki Ram.
2. Shri D. D. Kurre.
3. Shri K. S. Chavda.
4. Shri D. Sanjivayya.
5. Shri Sheel Bhadra Yajee.
6. Shri Emonsing M. Sangmma.
7. Dr. Shrimati Phulrenu Gaba.

[Secretary]

8. Shri Lokanath Misra.
9. Shri B. Yella Reddy.
10. Shri B. D. Khobragade.
11. Shri Sundar Singh Bhandari."

PRESIDENT'S ASSENT TO BILLS

SECRETARY: I lay on the Table following four Bills passed by the Houses of Parliament during the current session and assented to by the President:

- (1) The Harayana Appropriation Bill, 1968.
- (2) The Haryana Appropriation (Vote on Account) Bill, 1968.
- (3) The West Bengal Appropriation Bill, 1968.
- (4) The West Bengal Appropriation (Vote on Account) Bill, 1968.

18.25 hrs.

* JOHN SMITH'S BOOK

*"I was A. C. I. A. AGENT"

MR. DEPUTY-SPEAKER: We shall now take up the Half-an-Hour Discussion. I will have to fix time-limit. Shri Chakrapani may take 10 minutes.

SHRI C. K. CHAKRAPANI (Ponnani): 15 minutes.

MR. DEPUTY-SPEAKER: The Home Minister will also take about 10 minutes. I have to finish in half-an hour.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): It depends upon what he says in the 15 minutes.

SHRI C. K. CHAKRAPANI: Mr. Deputy-Speaker, Sir, this is not the first time that we are discussing this vital issue. On a number of occasions, we have raised this issue and

*Half-an-hour discussion.

this House has expressed its concern over the growing ramifications of CIA in India. In this connection, I would like to point out that during the debate on CIA, prominent army officials, Ministers and Government officials were brought in and several Members of Parliament had demanded a thorough probe into the matter.

I would like to recall the debate which took place on 23rd March, 1967. Mr. Chagla who was the former Foreign Minister, in his reply on a Half-an-Hour Discussion, had said:

"We will continue with our inquiry. We will go to the bottom, to the root of this. If we find they have knowingly done it, we will take such action as is necessary."

One thing which Mr. Chagla said is this:

"I myself gave the names of some organisations which were directly financed by CIA."

He further assured the House saying:

"Now that we know, I promise that we will endeavour to make a thorough enquiry into this."

One year has passed since then. Over and above, when these questions were discussed on the floor of the House, some sort of stereotyped replies were given by the Home Minister.

Now, the Home Minister has asked the Asia Foundation to wind up its activities in Delhi. The Home Minister said in the Rajya Sabha that the Asia Foundation admitted receiving money from CIA and from other organisations to carry on some other activity. The point is that it is the Asia Foundation that has admitted linking with CIA and not that the Home Ministry discovered its nature. The Asia Foundation has paid millions of rupees to various organisations in